

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2650  
ANSWERED ON:17.08.2011  
ENROLMENT OF CHILDREN  
Reddy Shri Modugula Venugopala

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) the details of enrolment for primary education in the country during the last three years, State-wise;
- (b) whether in some States like Andhra Pradesh, primary school enrolment has fallen in 2010-11 as compared to the figure of enrolment in 2009-10;
- (c) if so, the details of States where primary school enrolment has fallen during the last three years;
- (d) the reasons for this fall in enrolment;
- (e) whether the Union Government has sought a report from the Government of Andhra Pradesh in this regard;
- (f) if so, the details thereof; and
- (g) the manner in which the objectives of RTE Act, 2009 will be achieved in such a situation?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(Dr. D. PURANDESWARI)

(a): The State-wise enrolment at primary level for three years from 2006-07 to 2008-09, for which Selected Educational Statistics (SES) data is available, is annexed.

(b) to (f): The SES data for the year 2009-10 and 2010-11 is not available. The enrolment figures for 2008-09 (provisional) in Andhra Pradesh indicate a decline in enrolment at primary level from 71.74 lakh in 2007-08 to 71.22 lakh in 2008-09. The other States which have indicated decline in primary school enrolment in the these three years are Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Meghalaya, Punjab, Rajasthan, Sikkim, Tripura, Uttar Pradesh, Uttarakhand, West Bengal, A&N Islands, D&N Haveli and Lakshadweep.

The decline in enrolment may be attributed to various factors like decline in the population growth rate, reduction in the number of over-age and under-age children, identification of fake and dual enrolment, lack of complete information on the enrolment in private schools etc.

(g): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 which became operative with effect from 1st April 2010 mandates the compulsory enrolment, retention and completion of elementary education for all the children of 6-14 years of age. SSA framework for implementation and norms have been revised to align them with the provisions of the RTE Act. Important provisions made to ensure universal enrolment include the opening of schools in the neighbourhood, improvement of school infrastructure and facilities, residential hostel buildings for children in habitations un-served by regular schools and also for children without adult protection, recruitment of additional teachers, provision of text-books and uniforms to children, special training for Out-of- School children.